

LOK SABHA
UNSTARRED QUESTION NO-3982
TO BE ANSWERED ON 19TH DECEMBER 2024

Kerosene Allocation for Karnataka

3982. DR. K SUDHAKAR:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the funds allocated and disbursed for kerosene across districts of Karnataka during FY 2023-24 and FY 2024-25;
- (b) whether the Government has taken any steps for oil exploration across the country and if so, the details thereof;
- (c) whether the Government has entered into international agreements with foreign countries for joint venture in petroleum and natural gas exploration, if so, the details thereof;
- (d) whether there are any ongoing projects regarding transportation of the natural gas from natural gas rich countries to India through pipelines, if so, the details thereof; and
- (e) whether Indian companies have started acquiring strategic petroleum assets across other countries, if so, the details thereof and if not, the reasons therefore along with the details of strategies undertaken to use petroleum as strategic asset?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री (श्री सुरेश गोपी)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

(a): No allocation of funds is made for Kerosene by the Government. Government, however, makes allocation of subsidized Public Distribution System (PDS) Kerosene to States/UTs on quarterly basis for cooking and lighting purpose. While making PDS Kerosene allocation to States/UTs factors such as increase in domestic LPG/Piped Natural Gas (PNG) connections, electricity coverage, non-lifting of PDS Kerosene quota by the concerned States/UTs etc are taken into account. Further distribution of PDS Kerosene within the State/UT under PDS network is carried out by the concerned State/UT. Scale and criteria of the distribution is accordingly, also decided by the respective State/UT.

(b): Government has been taking various steps to boost domestic oil and gas production which, *inter-alia*, include:

- i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.
- ii. Discovered Small Field Policy, 2015.
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.

- iv. Policy for Extension of PSCs, 2016 and 2017.
- v. Setting up of National Data Repository, 2017.
- vi. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
- vii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.
- viii. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.
- ix. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.
- x. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.
- xi. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.
- xii. Government is also acquiring seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

(c) & (d): No.

(e) Indian Oil & Gas PSUs regularly assess the opportunities to invest in upstream assets in foreign countries based on techno-commercial considerations. As on 1st April 2024, Indian PSUs have invested in 45 overseas upstream assets spread over 21 countries.
